

LOK SABHA

Friday, December 10, 1971 | Agrayayana 19, 1893
(Saka)

The Lok Sabha met at Ten of the Clock

[MR. SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER REPRESENTATION OF THE
PEOPLE ACT

THE MINISTER OF STATE IN THE
MINISTRY OF LAW AND JUSTICE
(SHRI NITRAJ SINGH CHAUDHARY) :
I beg to lay on the Table a copy of Notifica-
tion No. S. O. 3249 (Hindi and English ver-
sions) published in the Gazette of India dated
the 30th August, 1971 making certain amend-
ments to Schedule V to the Delimitation
of Parliamentary and Assembly Constituencies
Order, 1966 in respect of the State of
Haryana, under sub-section (2) of section 9
of the Representation of the People Act,
1950. [Placed in Library. See No. LT-1249/71.]

ANNUAL REPORT OF AGRICULTURAL REFINANCE
CORPORATION, BOMBAY AND NOTIFICATIONS
UNDER GOVERNMENT SAVINGS CERTIFICATES
ACT.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI R. K.
GANESH) : I beg to lay on the Table—

- (1) A copy, of the Annual Report
(Hindi and English versions) of the
Agricultural Refinance Corporation,
Bombay for the year ended the 30th
June, 1971 along with the Audited
Accounts, under sub-section (2) of
section 32 of the Agricultural Re-
finance Corporation Act No. 1963.
[Placed in Library. See No. L.T.-1250/
71.]

- (2) A copy each of the following Notifi-
cations (Hindi and English versions)
under sub-section (3) of section 12
of the Government Savings Certifi-
cates Act, 1959 :—

- (i) The Post Office Savings Certificates
(Fourth Amendment) Rules, 1971
published in Notification No. G.S.R.
1821 in Gazette of India dated the
4th December, 1971.

- (ii) The National Savings Certificates
(Fourth Issue) Amendment Rules,
1971 published in Notification No.
G.S.R. 1822 in Gazette of India
dated the 4th December, 1971.

[Placed in Library. See No. LT-1251/71.]

AIR CORPORATIONS (SECOND AMENDMENT)
RULES

THE MINISTER OF STATE IN THE
MINISTRY OF TOURISM AND CIVIL
AVIATION (DR. SAROJINI MAHISHI) :

I beg to lay on the Table a copy of the Air
Corporations (Second Amendment) Rules,
1971 (Hindi and English versions) published
in Notification No. S. O. 5092 in Gazette of
India dated the 8th November, 1971, under
sub-section (3) of section 44 of the Air Cor-
porations Act, 1953. [Placed in Library. See
No. LT-1252/71.]

NOTIFICATION UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE
DEPARTMENT OF COMPANY AFFAIRS
(SHRI BEDABRATA BARUA) : I beg to
lay on the Table a copy of Notification No.
G.S.R. 1665 (Hindi and English versions)
published in Gazette of India dated the 6th
November 1971 making certain alterations
in Schedule VI to the Companies Act, 1956,
under sub-section (3) of section 641 of the
said Act. [Placed in Library. See No. LT-1253/
71.]

NOTIFICATIONS UNDER CENTRAL EXCISE AND
SALT ACT, CENTRAL EXCISE RULES, MYSORE
STAMP ACT AND GUJARAT EDUCATION
CESS ACT

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRIMATI